
**Chhattisgarh Private Universities (Establishment And
Operation (Amendment) Act, 2011**

11 of 2011

[05 May 2011]

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Operation (Amendment) Act, 2011**

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An Act further to amend the Chhattisgarh Private Universities (Establishment and Operation) Act, 2005. Be it enacted by the Chhattisgarh Legislature in the Sixty-second Year of the Republic of India, as follows:- * Published in the Chhattisgarh Rajpatra (Asadharan) dated 5-5-2011 Page 326(1).

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Chhattisgarh Private Universities (Establishment and Operation) (Amendment) Act, 2011.
- (2) It extends to the whole State of Chhattisgarh.
- (3) It shall come into force from the date of its publication in the Official Gazette.

2. Amendment Of Section 7 :-

After clause (b) of sub-section (2) of Section 7 of the Chhattisgarh Private Universities (Establishment and Operation) Act. 2005 (No. 13 of 2005) (hereinafter referred to as the Principal Act), the following proviso shall be inserted, namely:--

"Provided that non transferable lease (not less than 30 years), given for the purpose, by State Government or its Agency shall be

admissible."

3. Amendment Of Section 9 :-

In proviso to sub-section (2) of Section 9 of the Principal Act, for the figure and word "6 months" the figure and word "2 years" shall be substituted.